

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 07/15 of NC-VI dated 11.7.2014 held on 23.7.2014

Meeting No. 07/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 23.7.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy..I.A	MFPI
2.	Sh. Gyan Singh	A.D.	MSME(Mech.)
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2	Sh. S.K. Panigrahi	E.O.	DGFT

The minutes of the meeting no 05 and 06 held on 30.6.2014 sent by e mail to all members of the committee were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	259	Party Name:STAR VET CHEM		Meet	No/Date:7/85-	Status:
	Case No.:1/16/85-ALC3/2013	PVT LTD		ALC3/2014	23.07.2014	
	HQ :01/85/050/00100/AM14/	File	RLA :32/24/040/00004/AM14/	File	Lic.No/Date:3210064990	Deferred 11.07.2013
It was decided to confirm from RA Coimbatore, whether the Authorisation has been surrendered by the firm. If not, firm may be asked to do so immediately.						



2	260	Party Name:STERLING AGRO		Meet	No/Date:7/85-	Status:
	Case No.:8/26/85-ALC3/2013	INDUSTRIES LTD.		ALC3/2014	23.07.2014	
	HQ :01/85/050/00169/AM14/	File	RLA :05/24/040/00354/AM14/	File	Lic.No/Date:0510378167	Deferred 04.02.2014
The reply furnished by NDRI vide their letter No. 4-6/Dir,/14/52 dated 30.6.2014 noted . It was decided to request Department of Animal Husbandry, Dairying & Fisheries enclosing a copy of NDRI's said letter which talks about concerned Department without naming the same. They may be requested to provide technical comments for fixation of ad-hoc norms. The case was deferred and to be placed before the committee on 29.8.2014						



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3	261 Case No.:3/3/85-ALC3/2014	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ File :01/85/050/00020/AM15/	RLA File :03/94/040/00659/AM14/	Lic.No/Date:0310772062 26.02.2014	Deferred
	It was decided to call for following information from the firm :- 1. Lycopene content in import and export product 2. Solid content in tomato paste. The case was deferred and to be placed before the committee on 29.8.2014			

4	262	Party Name:DUKES CONSUMER CARE LTD	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ File :01/85/050/143/AM13	RLA File :09/24/040/294/AM13	Lic.No/Date:0910053938 01.10.2012	Approved
	Revision of Norms It was noted that ad-hoc norms against the said Authorisation has already ratified by Norms committee meeting in its meeting no 13 held on 19.9.2013 .The request of the firm for review of norms for enhancement in quantity of input item cocoa powder was re-examined. Committee as per the written comments furnished by MFPI vide their O.M No. 4 (19)/ 2013 – DGFT dated 07.7.2014 decided (1) to amend the description of export product from Chocolate Wafer and Chocolate Wafer Rolls to read as "Chocolate wafers and chocolate wafer Rolls , chocolate wafer pillows , chocolate Barz and chocolate cups filled with chocolate" and(2) enhance the import quantity of cocoa powder from 1250 .00 kg to 5 % of export product i.e 25000 .00 kg against the said Authorisation. All other raw materials and quantity thereof allowed by NC in meeting no 13 dated 19.9.2013 will remain unchanged.			

5	263	Party Name:REIZ ELECTRONICS PVT. LTD	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ File :01/85/050/014/AM11	RLA File :05/24/40/398/AM12	Lic.No/Date:0510317004 08.02.2012	Approved
	Review of Norms ratified by NC in its meeting No. 04 held on 16.05.2013 Committee decided to approve the change of description of import item at sl. No 1 as recommended by Department of Electronics & Information Technology vide their O.M No. 17 (8) / 2012 – IPHW dated 4.7.2014 from "Electronic Transfer D.C 100-240/6w EU / CE white KPF 1200500L (E) ARTICLE NO 121551" to "LED Driver IP 220-240 VAC 50/60 Hz; OP: 5W 12V output constant voltage" . Besides this all other decision taken by NC in its meeting no 26 dated 27.3.2014 will remain unchanged.			

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6	264	Party Name:RAVI FOODS PVT. LTD	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
	HQ File :01/85/050/142/AM13	RLA File :09/24/040/292/AM13	Lic.No/Date:0910053838 17.09.2012		Approved
It was noted that ad-hoc norms against the said Authorisation has already been ratified by Norms committee in its meeting no 13 held on 19.9.2013 .The request of the firm for review of norms for enhancement of quantity of in input item Cocoa Powder was re-examined, Committee as per the written comments furnished by MFPI vide their O.M No. 4 (19)/ 2013 – DGFT dated 07.7.2014 decided to(1) amend the description of export product from “Chocolate Wafers and Chocolate Wafers Rolls” to read as “Chocolate wafers and chocolate wafer Rolls , chocolate wafer pillows , chocolate Barz and chocolate cups filled with chocolate” and (2) “enhance the import quantity of Cocoa Powder from 1250 .00 kg to 5 % of export product i.e 25000.00Kg All other raw materials and quantity thereof as allowed by NC in meeting no 13 dated 19.9.2013 will remain unchanged.					

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Case No.:3/19/85-ALC3/2013

Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED

Meet ALC3/2014
23.07.2014

No/Date:7/85-

Status:

HQ :01/85/050/00119/AM14/

File

RLA :31/83/040/00144/AM14/

File

Lic.No/Date:3110061032
07.11.2013

Approved

Committee noted the clarification furnished by the firm vide e-mail dated 2.5.2014 . It was decided to approve the ad-hoc norms as per the written comments furnished by MSME (Hosiery) vide their U.O No 37 (5) /95/2013 -14 Hosiery dated 28.1.2014 and 07.3.2014 as under

Export Item	Qty.	Import Item	Qty.
The Baby Pillow size: 21Cms x 23 Cms (made out of 100% PES 3Mesh fabric white, Strength 13mm width 1550mm, GSM- 540+/- 10% & 100% PES 3Mesh fabric white, Strength 20mm width- 2000mm, GSM- 700+/-10%) having net contents of 100% PES 3Mesh fabric white, Strength 13mm width – 1550mm, GSM- 540+/-10% are 3187.5Sq. Meters and net contents of 100% PES 3Mesh fabric white, strength 20mm width- 2000mm, GSM- 700+/-10% are net 2062.5Sq. Meter	50,000 Nos.	100% PES 3Mesh Fabric white, Strength 13mm Width- 1550mm, GSM- 540+/-10%	3579.5 Sq. Meters including 12.3% wastage
		100% PES 3Mesh Fabric white, Strength 20mm width- 2000mm, GSM- 700+/-10%	2268.7 Sq. Meters including 10.15 % wastage

RA may take consequential action as per policy/procedure.

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266 Case No.:2/19/85-ALC3/2013	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:	
HQ :01/85/050/00118/AM14/	File RLA :31/83/040/00143/AM14/	File Lic.No/Date:3110061031 07.11.2013	Approved	
Committee noted the clarification furnished by the firm vide e- mail dated 2.5.2014 . It was decided to approve the ad-hoc norms as per the written comments furnished by MSME (Hosiery) vide their U.O No 37 (5) /95/2013 -14 Hosiery dated 28.1.2014 and 07.3.2014 as under				
8	Export Item	Qty.	Import Item	Qty.
	The Baby Pillow size: 21Cms x 23 Cms (made out of 100% PES 3Mesh fabric white, Strength 13mm width 1550mm, GSM- 540+/- 10% & 100% PES 3Mesh fabric white, Strength 13mm width- 1550mm, GSM- 540+/- 10%) are 3187.5 sq . meter having net contents of 100% PES 3Mesh fabric white, Strength 20mm width – 2000 mm, GSM- 700+/-10% are 2062.5Sq. meter	50,000 Nos.	100% PES 3Mesh Fabric white, Strength 13mm Width- 1550mm, GSM- 540+/-10%	3579.5 Sq. Meters including 12.03 % wastage.
			100% PES 3Mesh Fabric white, Strength 20mm width- 2000mm, GSM- 700+/-10%	2268.7 Sq. Meters including 10.15 % wastage
RA may take consequential action as per policy/procedure.				

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9	267 Case No.:5/25/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:7/85-ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00131/AM13/	File RLA :03/95/040/00435/AM13/	File Lic.No/Date:0310708120 07.09.2012	Deferred
	It was decided to remind MFPI to furnish revised comments .The case was deferred and to be placed before the committee on 29.8.2014.			

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10	268 Case No.:13/26/85-ALC3/2013	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:7/85-ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00174/AM14/	File RLA :03/95/040/00855/AM14/	File Lic.No/Date:0310768785 31.01.2014	Deferred
	It was decided to remind MFPI to furnish revised comments .The case was deferred and to be placed before the committee on 29.8.2014.			

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11	269 Case No.:1/26/85-ALC3/2013	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00162/AM14/	File RLA :03/95/040/00906/AM14/	File Lic.No/Date:0310770501 18.02.2014	Deferred
It was decided to remind MFPI to furnish revised comments .The case was deferred and to be placed before the committee on 29.8.2014.				

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12	270 Case No.:9/39/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00179/AM13/	File RLA :03/95/040/00616/AM13/	File Lic.No/Date:0310720632 14.01.2013	Deferred
It was decided to remind MFPI to furnish revised comments .The case was deferred and to be placed before the committee on 29.8.2014.				

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13	271 Case No.:2/24/85-ALC3/2013	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00148/AM14/	File RLA :03/95/040/00778/AM14/	File Lic.No/Date:0310764676 06.01.2014	Deferred
It was decided to remind MFPI to furnish revised comments .The case was deferred and to be placed before the committee on 29.8.2014.				

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14	272 Case No.:9/13/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00083/AM14/	File RLA :31/83/040/00061/AM14/	File Lic.No/Date:3110059474 19.07.2013	Deferred
It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.				

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15	273 Case No.:7/10/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
	HQ :01/85/050/00065/AM14/	File RLA :31/83/040/00023/AM14/	File Lic.No/Date:3110058549 30.05.2013		Deferred
It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.					

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16	274 Case No.:9/33/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
	HQ :01/85/050/00156/AM13/	File RLA :31/83/040/00126/AM13/	File Lic.No/Date:3110056192 05.11.2012		Deferred
It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.					

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17	275 Case No.:6/20/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
	HQ :01/85/050/00125/AM14/	File RLA :31/83/040/00150/AM14/	File Lic.No/Date:3110061136 22.11.2013		Deferred
It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.					

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18	276 Case No.:5/13/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
	HQ :01/85/050/00079/AM14/	File RLA :31/83/040/00060/AM14/	File Lic.No/Date:3110059475 19.07.2013		Deferred
It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.					

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19	277 Case No.:8/17/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
	HQ :01/85/050/00111/AM14/	File RLA :31/83/040/00107/AM14/	File Lic.No/Date:3110060430 25.09.2013		Deferred
	It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.				

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20	278 Case No.:4/21/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
	HQ :01/85/050/00135/AM14/	File RLA :03/94/040/00766/AM14/	File Lic.No/Date:0310761844 13.12.2013		Deferred
	It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.				

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21	279 Case No.:7/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
	HQ :01/85/050/00024/AM15/	File RLA :03/94/040/00972/AM14/	File Lic.No/Date:0310771874 25.02.2014		Deferred
	It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.				

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22	280 Case No.:4/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
	HQ :01/85/050/00021/AM15/	File RLA :03/94/040/01094/AM14/	File Lic.No/Date:0310774449 13.03.2014		Deferred
	It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.				

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281	Case No.:2/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
23	HQ :01/85/050/00172/AM13/	File RLA :31/83/040/00170/AM13/	File Lic.No/Date:3110056899 23.01.2013		Deferred
It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.					

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282	Case No.:2/34/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
24	HQ :01/85/050/00158/AM13/	File RLA :31/83/040/00153/AM13/	File Lic.No/Date:3110056453 11.12.2012		Deferred
It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.					

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283	Case No.:1/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
25	HQ :01/85/050/00171/AM13/	File RLA :31/83/040/00171/AM13/	File Lic.No/Date:3110056650 02.01.2013		Deferred
It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.					

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284	Case No.:3/3/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
26	HQ :01/85/050/00003/AM14/	File RLA :31/83/040/00172/AM13/	File Lic.No/Date:3110056649 02.01.2013		Deferred
It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.					

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	285 Case No.:5/26/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
27	HQ :01/85/050/00166/AM14/	File RLA :03/94/040/00929/AM14/	File Lic.No/Date:0310769732 07.02.2014		Deferred
It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.					

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	286 Case No.:6/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
28	HQ :01/85/050/00023/AM15/	File RLA :03/94/040/00927/AM14/	File Lic.No/Date:0310771807 25.02.2014		Deferred
It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.					

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29	287 Case No.:5/3/85-ALC3/2014		Party Name:FERRERO INDIA PVT.LTD,		Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
	HQ :01/85/050/00022/AM15/	File	RLA :03/94/040/00943/AM14/	File	Lic.No/Date:0310771810 25.02.2014		Deferred
	It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.						

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30	288 Case No.:14/26/85-ALC3/2013		Party Name:FERRERO INDIA PVT.LTD,		Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
	HQ :01/85/050/00175/AM14/	File	RLA :03/94/040/00928/AM14/	File	Lic.No/Date:0310769725 07.02.2014		Deferred
	It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.						

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योगेन्द्र सिंह/YOGINDER SINGH
एन जेनरल ट्रेड डायरेक्टर
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Udyog Bhawan, New Delhi

31	289 Case No.:3/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:
	HQ :01/85/050/00173/AM13/	File RLA :31/83/040/00173/AM13/	File Lic.No/Date:3110056648 02.01.2013		Deferred
It was decided to forward a copy of office of the commissioner of Customs (Pune)letter No VIII/Cus /SIIB /01/14-15 dated 03.6.2014 to MFPI for their comments .The case was deferred and to be placed before the committee on receipt of comments from MFPI.					

32	290	Party Name:FIELDFRESH FOODS PVT. LTD	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:								
	HQ File :01/85/050/116/AM13/	RLA File :05/23/40/216/AM13	Lic.No/Date:0510335271 20.09.2012		Approved								
Committee decided to approve the ad-hoc norms as per the written comments furnished by MFPI vide O.M No.6/DGFT/2012 dated 22.7.2013 and 9.5.2014. Lycopene content as per test report furnished by the firm vide e mail dated 21.5.2014 is 52 mg. per 100 gram in export product . Therefore lycopene content in import product will be 20.8 mg. per 100 gm and ad-hoc norms allowed are as under .													
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RA may take consequential action as per policy / procedure.													

33	291	Party Name:FIELDFRESH FOODS PVT. LTD	Meet ALC3/2014 23.07.2014	No/Date:7/85-	Status:								
	HQ File :01/85/050/165/AM12/	RLA File :05/23/40/310/AM13	Lic.No/Date:0510307961 15.11.2011		Approved								
Committee decided to approve the ad-hoc norms as per the written comments furnished by MFPI vide O.M No.6/DGFT/2012 dated 22.7.2013 and 9.5.2014 and Lycopene content as per test report furnished by the firm vide e mail dated 21.5.2014 is 52 mg. per 100 gram in export product . Therefore lycopene content in import product will be 20.8 mg. per 100 gm and ad-hoc norms allowed are as under .													
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292	Party Name:FIELDFRESH FOODS PVT. LTD	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:								
HQ File :01/85/050/099/AM13/	RLA File :05/23/40/064/AM13	Lic.No/Date:0510307961 15.11.2011	Approved								
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293	Party Name:FIELDFRESH FOODS PVT. LTD	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:								
HQ File :01/85/050/035/AM13/	RLA File :05/23/40/517/AM12	Lic.No/Date:0510320564 21.03.2012	Approved								
Committee decided to approve the ad-hoc norms as per the written comments furnished by MFPI vide O.M No.6/DGFT/2012 dated 22.7.2013 and 9.5.2014 and Lycopene content as per test report furnished by the firm vide e mail dated 21.5.2014 is 52 mg. per 100 gram in export product . Therefore lycopene content in import product will be 20.8 mg. per 100 gm and ad-hoc norms allowed are as under .											
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योगेन्द्र सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

294 Case No.:2/7/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2014 23.07.2014	Status:								
HQ :01/85/050/00039/AM14/	File RLA :05/23/040/00041/AM14/	File Lic.No/Date:0510354421 16.05.2013	Approved								
36 Committee decided to approve the ad-hoc norms as per the written comments furnished by MFPI vide O.M No.6/DGFT/2012 dated 22.7.2013 and 9.5.2014 and Lycopene content as per test report furnished by the firm vide e mail dated 21.5.2014 is 52 mg. per 100 gram in export product . Therefore lycopene content in import product will be 20.8 mg. per 100 gm and ad-hoc norms allowed are as under . <table border="1"> <thead> <tr> <th>Export Item</th> <th>Qty.</th> <th>Import Item</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Tomato Sauce (with lycopene content 5.2 mg per 100 gm)</td> <td>4.00 kg</td> <td>Tomato paste (with lycopene content of 20.8 mg per 100gm)</td> <td>1.00 kg with Lycopene content of 20.8 mg per 100gms.</td> </tr> </tbody> </table> RA may take consequential action as per policy / procedure.				Export Item	Qty.	Import Item	Qty.	Tomato Sauce (with lycopene content 5.2 mg per 100 gm)	4.00 kg	Tomato paste (with lycopene content of 20.8 mg per 100gm)	1.00 kg with Lycopene content of 20.8 mg per 100gms.
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295 Case No.:10/39/85-ALC3/2012	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2014 23.07.2014	Status:								
HQ :01/85/050/00180/AM13/	File RLA :05/23/040/00444/AM13/	File Lic.No/Date:0510344228 28.01.2013	Approved								
37 Committee decided to approve the ad-hoc norms as per the written comments furnished by MFPI vide O.M No.6/DGFT/2012 dated 22.7.2013 and 9.5.2014 and Lycopene content as per test report furnished by the firm vide e mail dated 21.5.2014 is 52 mg. per 100 gram in export product . Therefore lycopene content in import product will be 20.8 mg. per 100 gm and ad-hoc norms allowed are as under . <table border="1"> <thead> <tr> <th>Export Item</th> <th>Qty.</th> <th>Import Item</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Tomato Sauce (with lycopene content 5.2 mg per 100 gm)</td> <td>4.00 kg</td> <td>Tomato paste (with lycopene content of 20.8 mg per 100gm)</td> <td>1.00 kg with Lycopene content of 20.8 mg per 100gms.</td> </tr> </tbody> </table> RA may take consequential action as per policy / procedure.				Export Item	Qty.	Import Item	Qty.	Tomato Sauce (with lycopene content 5.2 mg per 100 gm)	4.00 kg	Tomato paste (with lycopene content of 20.8 mg per 100gm)	1.00 kg with Lycopene content of 20.8 mg per 100gms.
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श्रीगोपल सिंह/YOGINDER SINGH
उप महासंचालक, वि. वि. मंत्रालय
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वि. वि. मंत्रालय, महाविभाग
Directorate General of Foreign Trade
सांख्यिक विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

296 Case No.:5/7/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:								
HQ :01/85/050/00042/AM14/	File RLA :05/23/040/00014/AM14/	File Lic.No/Date:0510351426 11.04.2013	Approved								
Committee decided to approve the ad-hoc norms as per the written comments furnished by MFPI vide O.M No.6/DGFT/2012 dated 22.7.2013 and 9.5.2014 and Lycopene content as per test report furnished by the firm vide e mail dated 21.5.2014 is 52 mg. per 100 gram in export product . Therefore lycopene content in import product will be 20.8 mg. per 100 gm and ad-hoc norms allowed are as under .											
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297 Case No.:2/6/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:								
HQ :01/85/050/00037/AM14/	File RLA :05/23/040/00013/AM14/	File Lic.No/Date:0510351424 11.04.2013	Approved								
Committee decided to approve the ad-hoc norms as per the written comments furnished by MFPI vide O.M No.6/DGFT/2012 dated 22.7.2013 and 9.5.2014 and Lycopene content as per test report furnished by the firm vide e mail dated 21.5.2014 is 52 mg. per 100 gram in export product . Therefore lycopene content in import product will be 20.8 mg. per 100 gm and ad-hoc norms allowed are as under .											
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योगेश्वर सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

298 Case No.:7/24/85-ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2014 23.07.2014	Status:								
HQ :01/85/050/00153/AM14/	File RLA :05/23/040/00421/AM14/	File Lic.No/Date:0510375982 10.01.2014									
Committee decided to approve the ad-hoc norms as per the written comments furnished by MFPI vide O.M No.6/DGFT/2012 dated 22.7.2013 and 9.5.2014 and Lycopene content as per test report furnished by the firm vide e mail dated 21.5.2014 is 52 mg. per 100 gram in export product . Therefore lycopene content in import product will be 20.8 mg. per 100 gm and ad-hoc norms allowed are as under . <table border="1"> <thead> <tr> <th>Export Item</th> <th>Qty.</th> <th>Import Item</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Tomato Sauce (with lycopene content 5.2 mg per 100 gm)</td> <td>4.00 kg</td> <td>Tomato paste (with lycopene content of 20.8 mg per 100gm)</td> <td>1.00 kg with Lycopene content of 20.8 mg per 100gms.</td> </tr> </tbody> </table> RA may take consequential action as per policy / procedure.				Export Item	Qty.	Import Item	Qty.	Tomato Sauce (with lycopene content 5.2 mg per 100 gm)	4.00 kg	Tomato paste (with lycopene content of 20.8 mg per 100gm)	1.00 kg with Lycopene content of 20.8 mg per 100gms.
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299 Case No.:12/3/85-ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2014 23.07.2014	Status:								
HQ :01/85/050/00012/AM14/	File RLA :05/23/040/00491/AM13/	File Lic.No/Date:0510346979 21.02.2013	Approved								
Committee decided to approve the ad-hoc norms as per the written comments furnished by MFPI vide O.M No.6/DGFT/2012 dated 22.7.2013 and 9.5.2014 and Lycopene content as per test report furnished by the firm vide e mail dated 21.5.2014 is 52 mg. per 100 gram in export product . Therefore lycopene content in import product will be 20.8 mg. per 100 gm and ad-hoc norms allowed are as under . <table border="1"> <thead> <tr> <th>Export Item</th> <th>Qty.</th> <th>Import Item</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Tomato Sauce (with lycopene content 5.2 mg per 100 gm)</td> <td>4.00 kg</td> <td>Tomato paste (with lycopene content of 20.8 mg per 100gm)</td> <td>1.00 kg with Lycopene content of 20.8 mg per 100gms.</td> </tr> </tbody> </table> RA may take consequential action as per policy / procedure.				Export Item	Qty.	Import Item	Qty.	Tomato Sauce (with lycopene content 5.2 mg per 100 gm)	4.00 kg	Tomato paste (with lycopene content of 20.8 mg per 100gm)	1.00 kg with Lycopene content of 20.8 mg per 100gms.
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300 Case No.:7/20/85-ALC3/2013	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:7/85-ALC3/2014 23.07.2014	Status:
HQ :01/85/050/00126/AM14/	File RLA :03/94/040/00694/AM14/	File Lic.No/Date:0310757199 07.11.2013	Deferred
Committee examined the comments furnished by MFPI .It was noted that Cocoa butter is the recoverable wastage in this case as the export is cocoa powder . Since cocoa butter is a high value item its value has to be adjusted while fixing ad-hoc input output norms . Accordingly representative of MFPI was advised to re- examine their recommendation .The case was deferred and to be placed before the committee on 29.8.2014.			

YOGINDER SINGH

Dy. Director General of Foreign Trade

Director General of Foreign Trade

Director General of Foreign Trade

Department of Commerce

Ministry of Commerce, New Delhi

43	301 Case No.:9/7/85-ALC3/2014	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:7/85-ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00045/AM15/	File RLA :09/24/040/00646/AM14/	File Lic.No/Date:0910059870 25.04.2014	Deferred
It was decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014				

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44	302 Case No.:26/7/85-ALC3/2014	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:7/85-ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00062/AM15/	File RLA :03/94/040/01164/AM14/	File Lic.No/Date:0310777278 07.04.2014	Deferred
It was decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014				

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45	303 Case No.:24/7/85-ALC3/2014	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:7/85-ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00060/AM15/	File RLA :03/95/040/01030/AM14/	File Lic.No/Date:0310777165 04.04.2014	Deferred
It was decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014				

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46	304 Case No.:12/7/85-ALC3/2014	Party Name:S.L.N. COFFEE PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00048/AM15/	File RLA :07/24/040/00451/AM14/	File Lic.No/Date:0710103925 05.05.2014	Deferred
It was decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014				

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11/5/14

योगेन्द्र सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
एनएच १, नई दिल्ली
Udyog Bhawan, New Delhi

47	305 Case No.:20/7/85-ALC3/2014	Party Name:M.B.SUGARS AND PHARMACEUTICALS LTD	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00056/AM15/	File RLA :03/95/040/01046/AM14/	File Lic.No/Date:0310779003 22.04.2014	Deferred
It was decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014				

82

48	306 Case No.:1/7/85-ALC3/2014	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00037/AM15/	File RLA :07/24/040/00018/AM15/	File Lic.No/Date:0710104073 13.05.2014	Deferred
It was decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014				

82

49	307 Case No.:11/7/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00047/AM15/	File RLA :08/24/040/00052/AM15/	File Lic.No/Date:0810131141 07.05.2014	Deferred
It was decided to remind MSME (Food) to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014				

82

50	308 Case No.:19/7/85-ALC3/2014	Party Name:FOODS AND INNS LIMITED	Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00055/AM15/	File RLA :03/94/040/00047/AM15/	File Lic.No/Date:0310779667 28.04.2014	Deferred
It was decided to remind MSME (Food) to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014				

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11/17

योगेन्द्र सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
राजयोग भवन, नई दिल्ली
Udayog Bhawan, New Delhi

309	Party Name: TIRUPATI	Meet No/Date: 7/85-	Status:
Case No.: 21/7/85-ALC3/2014	MICROTECH PVT. LTD.,	ALC3/2014	
		23.07.2014	
HQ	File RLA	File	Lic.No/Date: 0310780262
:01/85/050/00057/AM15/	:03/95/040/00086/AM15/		01.05.2014
51	Committee decided to approve the norms as per the written comments furnished by Department of Chemicals & Petro chemicals vide their O.M No.14010/42/2011-Ch II dated 21.7.20`14 as under		
	Export Item	Qty,	Import Item
	Sieved Zircon Sand	1 kg	Zircon Sand
			0.980 kgs
	RA may take consequential action as per policy / procedure.		

310	Party Name: FIELD FRESH FOODS	Meet No/Date: 7/85-	Status:
Case No.: 16/7/85-ALC3/2014	PRIVATE LIMITED	ALC3/2014	
		23.07.2014	
52	HQ	File RLA	File
	:01/85/050/00052/AM15/	:05/23/040/00031/AM15/	Lic.No/Date: 0510385373
			30.04.2014
	It was decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014		

311	Party Name: GHODAWAT AGRO	Meet No/Date: 7/85-	Status:
Case No.: 15/7/85-ALC3/2014	PVT. LTD.	ALC3/2014	
		23.07.2014	
53	HQ	File RLA	File
	:01/85/050/00051/AM15/	:31/83/040/00030/AM15/	Lic.No/Date: 3110063934
			09.05.2014
	It was decided to forward the application to Director (Trade) ,Department of Agriculture & cooperation for their comments. The case was deferred and to be placed before the committee on 29.8.2014		

312	Party Name: GHODAWAT AGRO	Meet No/Date: 7/85-	Status:
Case No.: 17/7/85-ALC3/2014	PVT. LTD.	ALC3/2014	
		23.07.2014	
54	HQ	File RLA	File
	:01/85/050/00053/AM15/	:31/83/040/00016/AM15/	Lic.No/Date: 3110063679
			28.04.2014
	It was decided to forward the application to Director (Trade) ,Department of Agriculture & cooperation for their comments. The case was deferred and to be placed before the committee on 29.8.2014		

योगेन्द्र सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 कॉमर्स विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

55	313 Case No.:25/7/85-ALC3/2014	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet ALC3/2014 23.07.2014	No/Date:7/85- 23.07.2014	Status:
	HQ :01/85/050/00061/AM15/	File RLA :03/95/040/00031/AM15/	File Lic.No/Date:0310779195 23.04.2014		Deferred
	It was decided to remind Department C&PC to expedite their comments. The case was deferred and to be placed before the committee on 29.8.2014				

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56	314 Case No.:7/7/85-ALC3/2014	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet ALC3/2014 23.07.2014	No/Date:7/85- 23.07.2014	Status:
	HQ :01/85/050/00043/AM15/	File RLA :10/24/040/00005/AM15/	File Lic.No/Date:1010058496 19.06.2014		Deferred
	It was decided to remind MSME (Food) to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014				

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57	315 Case No.:22/7/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet ALC3/2014 23.07.2014	No/Date:7/85- 23.07.2014	Status:
	HQ :01/85/050/00058/AM15/	File RLA :03/94/040/00032/AM15/	File Lic.No/Date:0310779462 25.04.2014		Deferred
	It was decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014				

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58	316 Case No.:8/7/85-ALC3/2014	Party Name:MARINE CHEMICALS,	Meet ALC3/2014 23.07.2014	No/Date:7/85- 23.07.2014	Status:
	HQ :01/85/050/00044/AM15/	File RLA :10/24/040/00001/AM15/	File Lic.No/Date:1010057842 25.04.2014		Decided
	It was noted that ad-hoc norms for the same product for the same firm have already been fixed by Norms Committee in its meeting no 15 dated 17.10.2013 (case no 573) .Committee decided that RA concerned may take consequential action in terms of para 4.7.1 (b) of HBP Vol-I 2009-14 (updated 5 th June 2012).				

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योगेंद्र सिंह/YOGINDER SINGH
उप सहायक निदेशक विदेश व्यापार
Py. Director General of Foreign Trade
विदेश व्यापार सहायक निदेशक
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
राजयोग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

59	317 Case No.:7/6/85-ALC3/2014		Party Name:JEWEL CONSUMER CARE PVT LTD		Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00035/AM15/	File	RLA :34/24/040/00018/AM15/	File	Lic.No/Date:3410039856 23.04.2014	Deferred
	It was decided to remind Department C&PC to expedite their comments. The case was deferred and to be placed before the committee on 29.8.2014					

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60	318 Case No.:6/7/85-ALC3/2014		Party Name:INDO PHYTOCHEM PHARMACEUTICALS		Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00042/AM15/	File	RLA :05/23/040/00115/AM15/	File	Lic.No/Date:0510388697 13.06.2014	Deferre4d
	It was decided to remind Department Pharmaceuticals to expedite their comments. The case was deferred and to be placed before the committee on 29.8.2014					

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61	319 Case No.:3/7/85-ALC3/2014		Party Name:OSTERN PRIVATE LTD.		Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00039/AM15/	File	RLA :02/24/040/00028/AM15/	File	Lic.No/Date:0210203394 21.05.2014	Deferred
	It was decided to remind MSME (Mechanical Division) to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014					

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62	320 Case No.:23/7/85-ALC3/2014		Party Name:KRYSTAL COLLOIDSPVT. LTD.		Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00059/AM15/	File	RLA :03/94/040/00013/AM15/	File	Lic.No/Date:0310780722 06.05.2014	Deferred
	It was decided to remind MSME (Food) to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014					

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श्रीमन्त सिंह/YOBSINDER SINGH
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Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
भारतीय विभाग/Department of Commerce
खाना भवन, नई दिल्ली
Udyog Bhawan, New Delhi

67	325 Case No.:5/7/85-ALC3/2014		Party Name:FUTURA BIOPLANTS PRIVATE LIMITED		Meet No/Date:7/85- ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00041/AM15/	File	RLA :31/83/040/00068/AM15/	File	Lic.No/Date:3110064364 13.06.2014	Deferred
	It was decided to remind Department of Biotechnology to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014					

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	326 Case No.:13/7/85-ALC3/2014	Party Name:KF PRIVATE LIMITED	Meet ALC3/2014 23.07.2014	No/Date:7/85- Status:
68	HQ :01/85/050/00049/AM15/	File RLA :31/83/040/00069/AM15/	File Lic.No/Date:3110064363 13.06.2014	Deferred
It was decided to remind Department of Biotechnology to expedite their comments . The case was deferred and to be placed before the committee on 29.8.2014				

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69	327 Case No.:10/7/85-ALC3/2014		Party Name:BIRLA CORPORATION LTD.,		Meet No/Date:7/85-ALC3/2014 23.07.2014	Status:
	HQ :01/85/050/00046/AM15/	File	RLA :02/24/040/00225/AM14/	File	Lic.No/Date:0210203955 06.06.2014	Defferred
	The case was deferred and it was decided to place the case in next meeting.					

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70	328	Party Name: SIGNATURE ESTATES	Meet No/Date:7/85- ALC3/2014 17.07.2014	Status:
	HQ File :01/85/050/040/AM2/	RLA File :02/24/040/034/AM12	Lic.No/Date:0210159359 23.05.2011	Deferred
	It was decided to remind the firm to furnish the requisite information .The case was deferred and to be placed before the committee on receipt of information from the firm.			

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YOGINDER SINGH
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Ministry of Commerce
Department of Commerce
New Delhi